

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 132

IA(I.B.C)/2604(CH)2023

IA(I.B.C)/1426(CH)2023

IA(I.B.C)/2250(CH)2023

In

CP (IB) No. 146/Chd/HP/2019

(Admitted)

IN THE MATTER OF:

Syndicate Bank

... **Petitioner-Financial Creditor**

Versus

HIM Alloys and Steel (P) Ltd.

... **Respondent-Corporate Debtor**

Under Section: 7, 33(1) (b) (i) to (iii) r/w 33(3), 19(2), 66(1) IBC 2016

Order delivered on 08.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 31.07.2024.

Sd/-

Court Officer